

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2952
ANSWERED ON:22.03.2005
CORRUPTION IN DELHI POLICE
Lagadapati Shri Rajagopal

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the vigilance section in Delhi Police has found 2488 police personnel indulged in malpractices as reported in 'The Hindu' dated January 6, 2005;
- (b) if so, the details thereof;
- (c) the action taken in this regard; and
- (d) the steps taken/being taken by the Government to cleanse the Delhi Police force?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a)to(c): The details of police personnel upto the rank of Inspector, who were awarded punishment during the year 2004, for various acts of misconduct including malpractices is indicated below:

Nature of punishment awarded	Number of police personnel
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Dismissal/removal/termination	84
Dismissal under Article 311 (2) (b)	2
Forfeiture of service	354
Reduction in rank	2
Reduction in pay	1
Withholding of increment	106
Censure	2158

Total	2707
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(d): The steps taken in this regard include:

- surprise checking by senior officers of the activities of personnel deployed for patrolling duty and in police pickets;
- keeping a watch on police personnel of suspicious character;
- transfer of police personnel of criminal disposition to non-sensitive posts;
- stringent legal and departmental action against those found to be indulging in criminal activities;
- handling of criminal complaints against police personnel directly by officers of the rank of Joint Commissioner of Police and above;
- establishment of Public Grievances Cells in Districts/Units to keep a close watch on Police personnel;

- surveillance by the Vigilance Branch on the criminal activities of personnel holding sensitive posts;
- extending the facility of telephone No.23319922 and Post Box No.171 to the general public for making complaint against harassment by Police personnel;
- maintenance of a register of complaints by the Deputy Commissioner of Police of Districts; and
- providing facility to the general public to make complaint against corrupt police personnel through e-mail.